

THE UNION DUTIES OF EXCISE (DISTRIBUTION)  
AMENDMENT ACT, 1990

No. 13 OF 1990

[31st May, 1990.]

An Act further to amend the Union Duties of Excise  
(Distribution) Act, 1979.

BE it enacted by Parliament in the Forty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Union Duties of Excise (Distribution) Amendment Act, 1990.

Short  
title  
and  
com-  
mence-  
ment.

(2) It shall be deemed to have come into force on the 1st day of April, 1990.

2. In the Union Duties of Excise (Distribution) Act, 1979 (hereinafter referred to as the principal Act), in the long title, for the words, figures and letters "first report dated the 29th day of July, 1988", the words, figures and letters "second report dated the 18th day of December, 1989" shall be substituted.

Amend-  
ment of  
long  
title of  
Act 24  
of 1979.

3. For section 3 of the principal Act, the following section shall be substituted, namely:—

Substitu-  
tion of  
new sec-  
tion for  
section 3.

"3. During each of the financial years commencing on and after the 1st day of April, 1990, there shall be paid, out of the Consolidated Fund of India, to the States sums equivalent to the distributable Union duties of excise levied and collected in that year and those sums shall be distributed to each of the States specified in

Payment  
to States  
of sums  
equi-  
valent  
to a part  
of the net

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proceeds  
of Union  
duties of  
excise  
and dis-  
tribution  
of the  
sums  
among  
them.

column (1) of the Table below in such percentage as is set out in column (2):—

TABLE

State	Percentage
(1)	(2)
Andhra Pradesh	7·170
Arunachal Pradesh	0·897
Assam	3·810
Bihar	11·028
Goa	0·523
Gujarat	3·183
Haryana	1·099
Himachal Pradesh	1·943
Jammu and Kashmir	3·548
Karnataka	4·104
Kerala	3·087
Madhya Pradesh	7·224
Maharashtra	5·185
Manipur	1·174
Meghalaya	0·891
Mizoram	1·109
Nagaland	1·348
Orissa	5·358
Punjab	1·362
Rajasthan	5·524
Sikkim	0·260
Tamil Nadu	6·379
Tripura	1·556
Uttar Pradesh	15·638
West Bengal	6·600."